उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H89176 / सी–3 / NGT. 309 / 2023 दिनांक: 15 / 02 / 2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: In compliance of the order dated-03-02.2023 passed by Hon'ble National Green Tribunal, New Dellhi in Original Application No. 774 of 2022 Gaurav Garg Versus Union of India & Ors.

Sir,

That in compliance of the order dated- 03.02.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 774 of 2022 Gaurav Garg Versus Union of India & Ors. In compliance of the above order the Response/Reply of the UPPCB is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely
अभि० त्रिपाठी 15/2/23
(Abhishek Tripathi)
Incharge, Circle-3
d/c

Copy to:
1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action.

अभि० त्रिपाठी 15/2/23
Incharge, Circle-3
d/c

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

Response regarding Original Application No. 774/2022, Gaurav Garg Vs. Union of India & Others on behalf of Respondent No.-4 and 5, UPPCB, in compliance of the order dated 03.02.2022.

Vide its order dated 03.02.2023 this Hon'ble Tribunal in Original Application No. 774/2022, Gaurav Garg Vs. Union of India & Others has passed the following directions:

"......

5. Learned Counsel for respondents no. 1, 4 and 5 seek time to file reply/response to the application.

7. Reply/response by respondents no. 1, 4 and 5 and rejoinder by the applicant be filed within 10 days by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of image PDF.

8. List the matter for further consideration to 22.02.2023

......."

That with most respectfully in pursuance to the order dated 03.02.2023 the response of the Respondent No.-4 and 5, UPPCB, is as under:

i. That the Respondent No. 8 was in operation before the guidelines issued by MOEF&CC dated 17.04.2015 as per the office record of UPPCB.

ii. That the respondent no. 8 has upgraded the existing incinerators to achieve the standards for retention time of 2 second of resident time for the purpose of emitting the gases without any increase in the capacity of the incinerators i.e. 300kg/hr. For this

upgradation, whether Environmental Clearance is required or not, UPPCB has sought opinion from Ministry of Environment, Forest & Climate Change vide letter dated 06.01.2021 and the same is still pending before the ministry. A true copy of letter dated 06.01.2021 is annexed herewith as **Annexure No. 1**.

iii. That the consolidated consent to operate application for renewal under the Water (Prevention and Control of pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 moved by Respondent No. 8 i.e M/s Synergy Waste Management Pvt. Ltd., dated 01.10.2022 was rejected by UPPCB vide its letter bearing ref no. 166365/UPPCB/Meerut/2022 dated 25.12.2022. A copy of the letter dated 25.12.2022 is being annexed herewith as **Annexure No.-2** to this response.

iv. That after issuing show cause notice to the respondent no. 8, UPPCB has imposed Environmental Compensation of Rs. 10,80,000/- vide its letter dated 15.02.2023 as per the guidelines of CPCB. A true copy of letter dated 15.02.2023 is annexed herewith as **Annexure No. 3**.

v. That the respondent no. 8 self closed due to non availability of mandatory consent. Further it is submitted that for the alternative arrangement for collecting and treatment of the Bio Medical Waste the project proponent is sending Bio-medical waste to Bareilly

[redacted]

(M/s Envirad Medicare Pvt. Ltd.) and Barabanki (M/s Synergy Waste Management Pvt. Ltd.) plant for disposal.

vi. That the UPPCB has relied upon the directions passed by this Hon'ble Tribunal after considering the matter and has duly complied with the said directions from time to time.

The above response of the UPPCB is being forwarded for the kind perusal and further necessary action please.

Yours' Sincerely

15/2/23

(Bhuvan Prakash Yadav)
Regional Officer
Uttar Pradesh Pollution Control Board, Meerut

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सन्दर्भ संख्या 456932 / सी–3 / बी0एम0डब्ल्यू0–08 / मेरठ / 2020 दिनांक 6-1-2021

सेवा मे,

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इन्दिरा पर्यावरण भवन, जोरबाग रोड,
नई दिल्ली–110013

पंजीकृत

विषय–उ0प्र0 के मेरठ जनपद में स्थापित (सी0बी0डब्ल्यू0टी0एफ0) मैसर्स सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम्, एन0एच0–58, परतापुर, मेरठ के पर्यावरणीय स्वीकृति के संबंध में।

महोदय,

कृपया उपरोक्त के संबंध में अवगत कराना है कि उ0प्र0 के मेरठ जनपद में स्थापित (सी0बी0डब्ल्यू0टी0एफ0) मैसर्स सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम्, एन0एच0–58, परतापुर, मेरठ के द्वारा स्थापित इंसीनरेटर के अपग्रेडेशन का कार्य वर्ष 2018 के अक्टूबर माह में किया गया था। इकाई द्वारा अपग्रेडेशन का कार्य किये जाने के समय पूर्व में स्थापित इंसीनरेटर को डिस्मेंटल नहीं किया गया था। इकाई द्वारा इंसीनरेटर के अपग्रेडेशन में गैसीय उत्सर्जन के 2 सेकेन्ड के रेजीडेन्स टाइम की व्यवस्था, एस0पी0एम0 के नियंत्रण हेतु पैक्ड बेड सिस्टम की स्थापना एवं मिस्ट एलिमिनेटर की स्थापना संबंधी कार्य किये गये हैं परन्तु इन्सीनरेटर की क्षमता एवं दक्षता पूर्ववत् 300 कि0ग्रा0 / घंटा है। कृपया उक्त के अनुक्रम में अवगत कराने का कष्ट करें कि उक्त वर्णित अपग्रेडेशन के कार्य हेतु इकाई को भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनॉक 14.09.2006 (यथासंशोधित) MOEFCC vide So No. 1142 (E) दिनॉक 17.04.2015 एवं पत्रांक F.No. 203 20/03/2017-H.S.M.D.दिनॉक 27.10.2017 के अन्तर्गत पर्यावरणीय स्वीकृति प्राप्त किये जाने की आवश्यकता है अथवा नहीं।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

4 of 8

टी0सी0–12.वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 166365/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2022 **Dated : 25/12/2022**

To ,

M/S NEERAJ AGGRAWAL
SYNERGY WASTE MANAGEMENT PVT LTD
Subharti Dental College, NH-58, Subharti Puram, Delhi-Haridwar By Pass Road, Meerut,MEERUT,250001
MEERUT

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 01/10/2022 and received on 01/10/2022under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 22/11/2022 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Unit has not submitted the point wise compliance of last issued CTO Air and Water.

2. A Show Cause notice is issued to unit by the Board via letter no- H39932/C-3/BWW-08/Sh.Ca./Meerut/2019 (U/s 5 of E.P. Act, 1986), dated-09.08.2019 and letter no- H83057/C-3/Air/356/2022, dated-14.10.2022 (U/s 31A of Air (Pollution Prevention and Control) Act, 1981), which is effective now.

3. Unit has not submitted the latest Stack monitoring report from MOEFFandCC or UPPCB approved lab.

4. Unit has not submitted the latest Analysis report from MOEFFandCC or UPPCB approved lab.

5. Unit has not submitted the status of green belt development for establishment of Miyawaki Forest.

6. Unit has not submitted the photograph of Hazardous waste display board.

7. Unit has not submitted the point wise compliance of HWA and BWA.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.12.25 21:37:09 +05'30'

Chief Environmental Officer (Circle 3)

Copy To -

Regional Officer, U.P. Pollution Control Board, Meerut.

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.12.25 21:37:51 +05'30'

Chief Environmental Officer (Circle 3)

(Authorized Signatory)

ANNEXURE-3

ANNEXURE-J

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः H89173 /सी–3/वायु-356/मेरठ/2023 दिनॉकः 15/02/2023

सेवा में,

पंजीकृत

मैसर्स सिनर्जी वेस्ट मैनेजमेन्ट प्रा.लि. (सी.बी.डब्लू.टी.एफ.),
सुभारतीपुरम, मेडीकल कालेज कैम्पस,
सुभारतीपुरम, जनपद–मेरठ।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31(ए) सपठित धारा–21(4) के अन्तर्गत जारी कारण बताओ नोटिस के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या–एच 83057/सी–3/वायु/356/2022, दिनांक–14.10.2022, द्वारा इंसीनरेटर एरिया में जैव चिकित्सा के भस्मीकरण से जनित गैस/फ्यूम शेड के अन्दर फैलते हुए पाये जाने तथा शेड इत्यादि भी जगह–जगह से क्षतिग्रस्त होने एवं इंसीनरेटर में भस्मीकरण किये गये जैव अपशिष्ट से जनित राख का रखरखाव समुचित न होने व इधर–उधार इंसीनरेटर एरिया में एकत्रित होने व अन्य कमियों के कारण उद्योग के विरुद्ध कारण बताओ नोटिस जारी किया गया है, का संदर्भ ग्रहण करने का कष्ट करें। उद्योग को जारी कारण बताओ नोटिस के क्रम में उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मेरठ द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक–19.12.2022 व 14.02.2023 में उपरोक्त कमियों का निराकरण होने पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध उल्लंघनकारी दिनांक–12.09.2022 से दिनांक–16.12.2022 तक की अवधि अर्थात कुल 96 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए सी.बी.डब्लू.टी.एफ. के लिए PI-45, S-1.0, N-1, R-250 लेते हुए रुपये 11,250/–प्रतिदिन की दर से कुल रूपये–10,80,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के साथ निम्नवत् निर्देश जारी किये जाते हैं:–

1. उद्योग द्वारा मा. राष्ट्रीय हरित अधिकरण में योजित ओ.ए. संख्या–774/2022 गौरव गर्ग बनाम यूनियन आफ इण्डिया एवं अन्य में मा. एन.जी.टी. द्वारा समय–समय पर पारित आदेशों का अक्षरशः अनुपालन करना सुनिश्चित करें।
2. उद्योग का संचालन नियमानुसार राज्य बोर्ड से सहमति सहमति जल तथा वायु प्राप्त करने के उपरान्त ही किया जाए।
3. उद्योग में स्थापित ओ.सी.ई.एम.एस. को सी.पी.सी.बी. एवं राज्य बोर्ड के सर्वर से संयोजित कर अनवरत डाटा प्रेषित किया जाना सुनिश्चित किया जाए।
4. उद्योग द्वारा राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र वायु गुणवत्ता प्रबन्धन आयोग, नई दिल्ली द्वारा पारित आदेशों का अनुपालन किया जाना सुनिश्चित किया जाय।
5. उद्योग द्वारा स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का संचालन सुचारू रूप से इस प्रकार किया जाए कि गैसीय उत्सर्जन सदैव मानकों के अनुरूप रहे।
6. उद्योग के संचालनरत होने के एक माह में स्थापित चिमनियों की बोर्ड द्वारा मान्यता प्राप्त प्रयोगशाला से पैरामीटर–Particulate Matter, Nitrogen Oxides NO and NO_2 expressed as NO_2, HCl, Total Dioxins and Furans, Hg and its compounds का अनुश्रवण कराकर अनुश्रवण आख्या बोर्ड में प्रेषित की जाए।
7. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन सुनिश्चित किया जाए।
8. उद्योग द्वारा परिसंकटमय और अन्य अपशिष्ट (प्रबंध और सीमापार संचलन) नियम, 2016 के प्राविधानों का अनुपालन सुनिश्चित किया जाए।

9. उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रुपये–10,80,000/– (रुपये दस लाख अस्सी हजार मात्र) को उ.प्र. प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, वैभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या–**701502010002104**, आई.एफ.एस.सी. कोड–**UBIN0570150** में 15 दिन के अन्दर जमा किया जाए।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

अभि त्रिपाठी
15/12/23
(अभिषेक त्रिपाठी)
प्रभारी, वृत्त–3

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मेरठ।
2. वरिष्ठ पुलिस अधीक्षक, मेरठ।
3. अधिशासी अभियन्ता, उ.प्र. पावर कार्पोरेशन लि., विद्युत वितरण खण्ड, मेरठ।
4. अधिशासी अभियन्ता, जल संस्थान, मेरठ।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित करायें।

अभि त्रिपाठी
15/12/23
प्रभारी, वृत्त–3

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com